

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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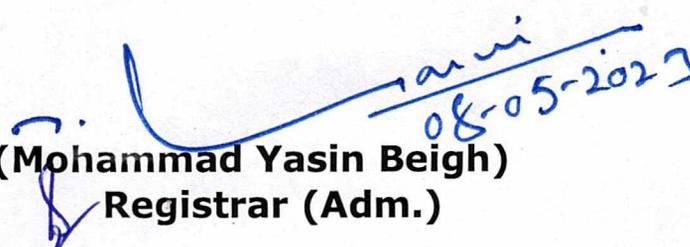
NOTIFICATION

No: 96/af/2023 RG/LP

Dated: 08/05/2023

It is hereby notified that Shri Manzoor Ahmad S/O Sh. Ghulam Mohammad Panjwari R/O Chinkral Mohalla Srinagar, bearing Certificate of Enrolment under Roll No.300 dated 8th October, 1993, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

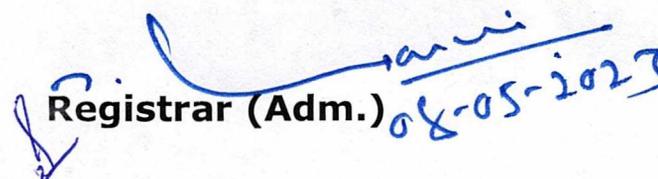
No: 21915-23 RG/LP

Dated: 08/05/2023

Copy to the: -

1. Principal District & Sessions Judge, Srinagar.
2. Registrar Judicial, High Court Wing Srinagar.
3. Secretary, Bar Council of India, New Delhi
4. President, J&K High Court Bar Association, Srinagar.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Manzoor Ahmad S/O Sh. Ghulam Mohammad Panjwari R/O Chinkral Mohalla Srinagar

.....for information.


Registrar (Adm.)